

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00034/2021**

**Dated Thursday the 21<sup>st</sup> day of January Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. T. JACOB, Member (A)**

**(Through Video Conferencing)**

M.Kattabomman, S/o. Muthukrishnan,  
No. 9, Thulasi Street,  
Iswarya Garden, Goparasanallur,  
Kattupakkam, Chennai 600056. ....Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,  
Rep by the Secretary,  
Ministry of Health and Family Welfare,  
Govt. of India, Nirman Bhavan,  
New Delhi 110066.

2.The Director General,  
Directorate General of Health Services,  
(Medical Stores Organization),  
Nirman Bhavan, New Delhi 110066.

3.The Deputy Director General (Stores),  
Directorate General of Health Services,  
(Medical Stores Organization),  
West Block No. 1, Wing No. 6,  
R.K.Puram, New Delhi 110066.

4.The Deputy Drugs Controller (I),  
Additional Charge,  
Govt. Medical Store Depot,  
No. 37, Naval Hospital Road,  
Periamet, Chennai 600003. ....Respondents

By Advocate Mr. M. Kishore Kumar, SPC

## **ORAL ORDER**

### **(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

- "i. To direct the respondents to grant one increment for the service rendered by him for 12 months from 01.07.2018 to 30.06.2019 to the applicant also to,
- ii. Direct the respondents to grant two MACPs in the Grade Pay of Rs. 2400/- and Rs. 2800/- respectively by taking into his service rendered in Indian Army for about 17 years, further to,
- iii. Direct the respondents to grant one increment to him on the reason that he was posted in a higher rank of JTO without any pay benefit, consequent to,
- iv. Direct the respondents to revise and refix the pay of the applicant and also the reitrement service benefits including pension and to pay the arrears of the same with interest at the GPF rate and
- v. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. Heard Mr. T. Ashok Raj, counsel for the applicant & Mr. M. Kishore Kumar, SPC appearing for the respondents on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the applicant's pending representation dt. 13.07.2020 within a stipulated time frame.
4. Accordingly, this OA is disposed of with a direction to the respondents to consider and dispose of the representation of the applicant dt. 13.07.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage, No costs.

**(T.Jacob)  
Member(A)**

**(S.N.Terdal)  
Member(J)**

**21.01.2021**

**SKSI**